

**PAPERS LAID ON THE TABLE**

**I. Notifications of the Ministry of Finance (Department of Revenue) and related papers.**

**II. Report (1983) of the Comptroller and Auditor General of India, Union Government (Commercial) Part V.**

**THE MINISTER OF FINANCE AND COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH):**  
Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with explanatory memoranda on the Notifications:—

(i) G.S.R. No. 30(E), dated the 16th January, 1985, amending the Notification No. 208/81-Cus., dated the 22nd September, 1981.

(ii) GSR Nos. 31 (E) and 32(E), dated the 16th January, 1985, exempting all goods when re-imported into India, after having been exported out of India in connection with the Antarctica Expedition from whole of the duty of customs and auxiliary duty of customs.

[Placed in Library. See No. LT-280/85 for (i) and (ii)].

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 21(E), dated the 16th January, 1985, making further amendments in the Ministry's Notification No. 20/84-CE., dated 1-3-1984 so as to apply specific basic excise duty of Rs. 130/- per tyre for van tyres of size 4.50-12, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-281/85].

**II. A copy (in English and Hindi) of the Report of the Comptroller**

and Auditor General of India for the year 1983, Union Government (Commercial) Part V., under clause (1) of article 151 of the Constitution. [Placed in Library. See No. LT-282/85].

**I. Report and Accounts (1983-84) of the Housing and Urban Development Corporation Limited, New Delhi and related papers.**

**II. Report and Accounts (1983-84) of the National Buildings Construction Corporation Limited, New Delhi and related papers.**

**III. Report and Accounts (1983-84) of the Hindustan Prefab Limited, New Delhi and related papers.**

**THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR):**  
Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:—

(i) (a) Fourteenth Annual Report and Accounts of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-258/85 for (a) and (b) above].

(ii) (a) Twenty-fourth Annual Report and Accounts of the National Buildings Construction Corporation Limited, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the Report.

[Placed in Library. See No. LT-260-85 for (a) and (b) above].

(iii) (a) Thirty-first Annual Report and Accounts of the Hindustan Prefab Limited, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-259/85 for (a) and (b) above]

**I. Audited Accounts (1983-84) of the Delhi Urban Art Commission, New Delhi.**

**II. Notifications of the Ministry of Works and Housing and related papers.**

SHRI ABDUL GAFOOR: Sir, I also beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 20 of the Delhi Urban Art Commission Act, 1973:—

(i) Annual Audited Accounts of the Delhi Urban Art Commission, New Delhi, for the year 1983-84.

(ii) Review by Government on the accounts of the Commission.

[Placed in Library. See No. LT-23/85 for (i) and (ii)].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Works and Housing, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—

(i) G.S.R. No. 1038, dated the 29th September, 1984, publishing the Urban Land (Ceiling and Regulation) (Amendment) Rules, 1984, together with an Explanatory Memorandum thereon.

(ii) Notification G.S.R. No. 1077, dated the 13th October, 1984, publishing the Urban Land (Ceiling and Regulation) (Amendment) Rules, 1984, together with

an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-257/85 for (i) and (ii)]

**I. Report and Accounts (1983-84) of the National Thermal Power Corporation Limited, New Delhi and related papers.**

**II. Report and Accounts (1983-84) of the National Hydroelectric Power Corporation Limited, New Delhi and related papers.**

**III. Report and Accounts (1983-84) of Rural Electrification Corporation Limited, New Delhi and related papers.**

**IV. Report and Accounts (1983-84) of the National Projects Construction Corporation Limited, New Delhi and related papers.**

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Eighth Annual Report and Accounts of the National Thermal Power Corporation Limited, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. Lt-353/85 for (a) and (b) above]

**II. (a) Eighth Annual Report and Accounts of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.**